

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 136 OF 2018 &
IA NOS. 625 & 624 OF 2018**

Dated: 29th May, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Viraj Profiles Limited	Appellant(s)
Vs.		
Maharashtra State Electricity Distribution co. Ltd. & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Mandakini Ghosh
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Ashish Singh for R-1

Mr. Anand K. Ganesan for R-2

Ms. Deepa Chawan
Mr. Malcolm Desai for Tata Power

ORDER

IA No. 624 of 2018

(Appl. for exemption from filing certified copy of impugned order)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Parinay Deep Shah appearing for the Appellant submitted that in the light of the statement made and the reasons stated in the Application, the same may kindly be accepted and the condition of production of

certified copy of the impugned order may be dispensed with at present and he undertakes to file certified copy of the impugned order within 8 weeks.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the statement made in the Application and reasons stated therein, the same was accepted. The production of certified copy of the impugned order is dispensed with at present. The Appellant is permitted to file certified copy of the impugned order within 8 weeks, i.e., or before 25.07.2018,

APPEAL NO. 136 OF 2018

Admit. Issue notice.

Learned counsel, Mr. Ashish Singh, appearing for Respondent accepts notice on behalf of Respondent No. 1.

Learned counsel appearing for the Respondent No. 1, Mr. Ashish Singh, submitted that he is adopting the reply filed in the connected matter, i.e. Appeal No. 106 of 2018 in the instant Appeal being Appeal No. 136 of 2018. Therefore, filing reply to the instant Appeal may be dispensed with in the interest of justice and equity.

Submissions made by the learned counsel appearing for both the parties as stated above, are placed on record.

In the meanwhile, both the parties are directed to file their reply and rejoinder after duly serving copy on the other side expeditiously.

The Respondent No.1 is directed not to precipitate the matter till the next date of hearing.

Tag this matter with Appeal No. 106 of 2018 on **31.07.2018.**

(S. D. Dubey)
Technical Member

bn/kt

(Justice N. K. Patil)
Judicial Member